

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR.

Date of Decision: 10.4.2002

OA 157/2002

Mahendra Kumar s/o Shri Nnd Lal r/o Village Lamba Hari Singh, Tehsil Malpura, District Tonk, Rajasthan.

... Applicant

Versus

1. Union of India through General Manager, W/Rly, Churchgate, Mumbai.
2. Chairman, W/Rly, Railway Recruitment Board, Ajmer.
3. Divisional Rly Manager, W/Rly, Division Ratlam, Distt. Ratlam.
4. Divisional Rly Manager, W/Rly, Division Jaipur, Distt. Jaipur.
5. Divisional Rly Manager, W/Rly, Kota Division.
6. Divisional Rly Manager, W/Rly, Ajmer Division.
7. General Manager, N/Rly, Baroda House, New Delhi.
8. Divisional Rly Manager, N/Rly, Jodhpur Division.
9. Divisional Rly Manager, N/Rly, Bikaner Division.

... Respondents

CORAM:

HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

HON'BLE MR.J.K.KAUSHIK, JUDL.MEMBER

For the Applicant ... Mr.P.P.Mathur

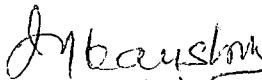
For the Respondents ... ---

O R D E R

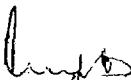
PER HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

The applicant had appeared in the recruitment process against notification dated 20.5.99 (Ann.A/1) for the post of Health Inspector and claims to have been duly selected. His grievance is that though he was informed about his having qualified in the recruitment process vide letter dated 28.9.99 (Ann.A/3), he has still not been appointed. The learned counsel for the applicant submitted that this OA could be disposed of with a direction to the respondents to consider applicant's representation dated 28.7.2001 (Ann.A/4) advising about the latest status in respect of his appointment. In view of this plea of the learned

counsel, we dispose of this OA with the direction to respondent No.1 i.e. General Manager, Western Railway, to consider the representation of the applicant dated 28.7.2001 (Ann.A/4) and inform him about the status of his appointment within a period of one month from the date of communication of this order. A copy of this OA and the annexures thereto be sent to respondent No.1 alongwith a copy of this order. In the event, the applicant still feels aggrieved with the decision communicated to him, he is at liberty to agitate the matter before the appropriate forum, if so advised.


(J.K. KAUSHIK)

MEMBER (J)


(A.P. NAGRATH) 01472602

MEMBER (A)